

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 14

CP(IB) No. 446/Chd/Pb/2019

Under Section 7, IBC 2016

In the matter of:-

State Bank of India

...Petitioner/ Financial Creditor

Vs.

Satia Synthetics Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Baldev S. Badhran, Advocate for the petitioner.

Mr. APS Maddan, Advocate with Mr. Aalok Jagga, Advocates for the respondent.

Rejoinder has been filed vide Diary No. 103/2 dated 21.07.2022. The same is taken on record. Learned counsel for the parties are directed to file written submissions after exchanging the copies atleast one week before the next date of hearing. List for arguments on 28.11.2022.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

September 27, 2022
SM